

12.41 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Succession (Amendment) Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 20th November, 1991."

12.411/2 hrs.

INDIAN SUCCESSION (AMENDMENT)
BILL

As passed by Rajya Sabha

[English]

SECRETARY-GENERAL: Sir, I have on the Table the Indian Succession (Amendment) Bill, 1991, as passed by Rajya Sabha.

MR. SPEAKER: The House shall now take up Matters under Rule 377.

12.42 hrs.

MATTERS UNDER RULE 377

- (i) **Need to convert Tirupati-Pakala Metre Gauge line into broad gauge**

[English]

SHRI MAHASAMUDRAN GNANENDRA REDDY (Chittoor): Sir, I would like to draw the attention of government to the need of converting Tirupati-Pakala Metre Gauge in to Broad Gauge line and to have parallel Broad Gauge line between Pakala and

Katpadi. The survey regarding this has been conducted in the year 1986-87. Thirumala Thirupati Devasthanam expressed its willingness to contribute Rs.2 crores. This railway line will give boost to the industries which are coming in that area. This conversion will not only meet increased demand for transportation of freight and goods but to it will also be convenient for the pilgrims coming to Tirupati from Karnataka, Kerala and Tamil Nadu. Besides, this will also benefit students of the two Universities located there.

I therefore urge upon the Government to convert Tirupati-Pakala Metre Gauge, Railway-track into Broad Gauge one.

12.43 hrs.

*[MR DEPUTY-SPEAKER in the Chair]**(Interruptions)*

MR. DEPUTY SPEAKER: Now, Matter, under Rule 377 is going on.

(Interruptions)

SHRI DHARAM PAL SINGH MALIK (Sonipat): Sir, I have already given notice. I want to put before this House the genuine problem of the Members of this House. I do not want to say anything else.

MR DEPUTY SPEAKER: Let us hear it afterwards.

SHRI DHARAM PAL SINGH MALIK: Already, five months have elapsed. About 50 Members have not yet been allotted their accommodation. where would they go? I have already given notice in this regard. The Chairman of the House Committee is sitting here. He should be asked to say something on this subject.

SHRI DILEEP SINGH BHURIA (Jhabua): Sir, we are demanding 50 houses from the Government. with this present Government, I think there is no problem about it. Only 50 M.Ps have been deprived of housing facility.